

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 120
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt Ltd ... Applicant/Petitioner
Vs
Ninex Developers Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 05.01.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

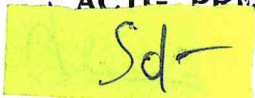
For the Applicant : Mr. Arvind Garg, Ms. Heerika Shukla, Advs.
Mr. Anjaneya Mishra, Adv. in CA No. 3437/2020
Mr. ANUPAM LAJ. DAS, Sr. Adv with Mr. Sinha Shrey
Nikhilesh, Mr. Nayan Dubey, Advs.
in I.A.No.2360 and 3002/2020
Ms. Gurmeet Bindra Adv in IA 2459/2020
Mr. Kinshuk Chatterjee, Ms. Srishti Gupta, Advs.
in IAs No. 5388/2020 and 4198/2020
For the RP : Mr. Rakesh Kumar, Ms. Preeti Kashyap. Advs.
For Respondent : Mr. Sourabh Leekha, Adv. R32 in IA No. 363/2020.
Ms. Raveena Rai, Adv. for R 44-46 in I.A. No. 363 of 2020

ORDER

In IA-3002/2020, interim orders will continue till next date of hearing.
In IA-5204 & 5205/2020, the Applicant is hereby directed to issue notice to the Respondents.

List the above along with other pending applications for hearing on **02.02.2021**.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)